

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 2401-JK (LD) of 2022

DATED:- 09 - 05 - 2022

Sanction is hereby accorded to the appointment of Officer's of Police Department (Home Department) as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir,

Sd/-

(Achal Sethi)

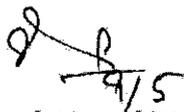
Secretary to Government

Dated:- 09- 05 - 2022

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Principal Secretary to Government, Home Department
6. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
7. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.


(Khurshheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.2401-JK(LD) of 2022 dated 09.05.2022

S No.	Title of the Case	OIC
1	FIR No. 12020, PS JIC Jammu U/s 17/18/20/38/39 UA(P) Act titled State Vs Kifayat Rashid Koka and Ors	Sh. Ramnish Gupta, SP Hqrs, jammu, JKPS 045853
2	FIR No. 268/2016 PS Rajbagh Us 376/363 RPC titled State Vs Suhil Kumar	Sh Suresh Kumar Chib Add. SP, JKPS 045867
3	FIR No. 61/2019, PS Lakhapur, U/s 13/18/38/39 UA(P) Act 7/25 IA Act 120B/201 IPC titled State vs Sabeel Ahmad Baba and Ors	Sh Suresh Kumar Chib Add. SP, JKPS 045867
4	FIR No. 114/2008, PS DODA, U/s 17/18/20/221 UA(P) Act titled State Vs Mohd Farooq	Master Popsy, SP, KPS 045835
5	FIR No. 88/2014, PS Kalakot, U/s 376/341/506/109 RPC & 67 IT Act	Sh Vinod Kumar, Dy. Sp Hqrs rajouri KP
6	FIR No. 45/2014 PS Chenani, U/s 376/363 RPC State vs Anchal Singh	Sh Anwar ul Haq Add. SP


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